

Reimbursement of SRE in Jammu and Kashmir

1588. SHRI G.N. RATANPURI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the year-wise details of security related expenditure claimed for reimbursement by Government of Jammu and Kashmir and actually received from Central Government during the last three years;

(b) the year-wise amount paid to Special Police Officers (SPOs) and Village Defence Committee (VDC) members in Jammu and Kashmir as remuneration and cash prize during the last three years; and

(c) whether there are plans to absorb SPOs and VDC members in regular police/security forces?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) Under the Security Related Scheme (SRE), the funds are released to the State Government on reimbursement basis *i.e.* 60% of the claims of the State Government are reimbursed before audit and the balance 40% on receipt of the audit report. The details of Security Related Expenditure (SRE) claimed for re-imbursement by the State Government under SRE (Police) and SRE(Relief & Rehabilitation) and amount reimbursed by the Government during the last three years is given below:

Year	SRE (Police)		SRE (Relief and Rehabilitation)	
	Claim of State Government	Amount reimbursed by Government of India	Claim of State Government	Amount reimbursed by Government of India
2011-12	373.92	342.27	130.39	111.60
2012-13	352.00	259.78	189.12	94.90
2013-14	368.61	286.80	232.22	151.87
2014-15	0	174.53*	0	103.03*
TOTAL	1094.53	1063.38	551.73	461.4

*(Backlog of the previous years)

(b) The year-wise details of honorarium paid to Special Police Officers (SPOs) in J&K as reported by them during the last three years is given below:

(₹ in crore)

Year	Amount
2011-12	93.2678
2012-13	90.4868
2013-14	88.8799

The engagement of members of the Village Defence Committee (VDC) in Jammu & Kashmir are purely voluntary in nature. Therefore, no remuneration is being paid to them.

(c) As per report of the State Government of J&K, a comprehensive policy has been put in place in the year 2009 for absorption/conversion of SPOs as constables/Followers. The policy provides for:

- (1) Conversion/absorption of SPOs (with minimum three years of engagement) upto 15% of the available vacancies as Constables/Followers on the basis of their:
 - (i) Excellence in counter-insurgency operations.
 - (ii) Excellence in sports and should have won 1st, 2nd or 3rd Positions in individual or team events at the State or National level.

The age limit and the minimum qualification for conversion as Constables from either of the two sources is 37 years and Middle Pass respectively.

- (iii) Conversion/appointment of SPOs (with minimum three years of engagement) as Followers, who possess ITI diploma in different trades or AICTE recognized diploma in computers subject to their qualifying in trade test.

There is no age limit and/or requirement of educational qualification for appointment of SAPOs as Followers from any of the three sources at (i) (ii) and (iii)

SPOs who have crossed the age limit of 28 years but are within 37 years of age and have completed three years of continuous engagement, are eligible to apply for appointment/regularization to the post of Constables/ Followers. The recruitment through this source should not exceed 15% of the available vacancies.

So far, 2264 SPOs have been converted as Constables/ Followers under the aforesaid policy. The process is continuous.

- (2) As per report, there is no proposal or policy under consideration of the State Government to consider VDCs for regularization, as their nature of engagement is purely voluntary.

Visit of Prime Minister to J&K

1589. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Hon'ble Prime Minister has recently visited Jammu and Kashmir;
- (b) if so, the details thereof;
- (c) whether it is fact that Government is contemplating on carrying forward the policy of earlier Government under former Prime Minister Shri Atal Bihari Vajpayee on the issue relating to Jammu and Kashmir; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) to (d) The Prime Minister visited Jammu & Kashmir on 04.07.2014. During the visit, PM inaugurated Udhampur-Katra New Railway line and flagged off first train from Katra. PM also dedicated Uri-III Hydro Electric Project of NHPC to the Nation. There is no proposal for change in the policy of the Government towards issues relating to J&K.

Use of UAVs against naxals

1590. SHRI ANIL DESAI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that a large number of security personnel have been killed by naxalites by way of ambush during movement in thick forest areas;
- (b) if so, how many security personnel and civilians were killed by them and how many naxalites were killed by security forces during last three years;
- (c) whether it is a fact that by using Unmanned Aerial Vehicles (UAVs) during jungle operations, security forces would get an upper hand in curbing this menace; and
- (d) if so, whether Government is thinking about deployment of UAVs for the purpose and if so, by when and if not, the reasons therefor?